

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 85 of 2019

IN THE MATTER OF:

Mahendra C. Shah ...Appellant

Vs

Champak K. Mehta & Ors. ...Respondents

Present:

Appellant: Mr. Amit Pai, Mr. Shantanu Singh and Mr. Abhishek Arora, Advocates.

Respondents: Mr. Vipul Ganda and Ms. Shreya Jain, Advocates for R1 and R-2.

ORDER

03.07.2019: Counter affidavit filed by Respondent No. 1 and 2 is taken on record. Learned counsel for the Appellant prays for and is allowed 10 days' time to file rejoinder. Learned counsel for Respondent No. 1 and 2 submits that inadvertently he failed to file application bearing no. 459 of 2019 already filed before the National Company Law Tribunal, Mumbai Bench which forms part of the record of that court. He is permitted to file the same within three days.

Place the file for final hearing and post the appeal on **19th July, 2019.**

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

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